

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 16/378/13
CA. NO.

PRESENT: SMT. INA MALHOTRA
Hon'ble Member (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 25.01.2017**

NAME OF THE COMPANY : M/s. Vikas Promoters (P) Ltd. 224 (1) (A)

SECTION OF THE COMPANIES ACT: 621A

<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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ORDER

A letter has been received on behalf of the Applicant praying for withdrawal of the case. It is submitted that the compounding has been permitted by the Ld. ACMM, Special Act Central, Tis Hazari and therefore the relief prayed for in this case has become infructuous.

In view of the same, dismissed as withdrawn.


(Ina Malhotra)
Member Judicial